# IN THE NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH, HYDERABAD

CA No.152/252/HDB/2017 U/s.252 (3) of the Companies Act, 2013 R/w Rule 87-A of the NCLT (Amendments) Rules, 2017

## In the matter of

M/s Eventsnow Private Limited (Formerly) known as *Providio Technology Services Private Limited*) Regd Office: 3-6-328/302, 3<sup>rd</sup> Floor, Doshichambers, Basheerbagh, Hyderabad Telangana 500029

... Applicant



# Versus

The Registrar of Companies, Ministry of Corporate Affairs, 2<sup>nd</sup> Floor, Corporate Bhavan, GSI Post, Thattiannaram (V) Hayathnagar Mandal, R.R Dist, Hyderabad-500068.

...Respondent

Date of order: 16.01.2018

# **CORAM**

Hon'ble Shri Rajeswara Rao Vittanala, Member (Judicial)

#### Counsels/Parties Present:

For the Applicant :

Dr. K. Lakshmi Narasimha, Advocate

Per: Rajeswara Rao Vittanala, Member (Judicial)

### **ORDER**

 The present Company Application bearing CA No.152/252/HDB/2017 is filed by M/s. Eventsnow Private Limited under section 252 of the Companies Act, 2013 R/w Rule 87-A of the NCLT (Amendment) Rules, 2017, by interalia seeking to direct the Respondent to restore the name of the Company in the Registrar of Companies.

- 2. The brief facts leading to the filing the present CA, are as follows:-
  - (a) M/s. Eventsnow Private Limited (hereinafter referred to as the Applicant Company) is a private Limited Company incorporated under the Companies Act, 1956 on 01.02.2013.
  - (b) The main objects of the Applicant Company is to carry on business in India and abroad connected with events for different corporate, companies or individuals which includes any happening such as organizing and managements of luxury events, government and private events, event promotion, event marketing, social media marketing, ticket selling online and offline, spot registration, providing ticketing solution, ecommerce, handling Registration desk, event Management, event Execution, web solutions, publishing articles, providing check-in and check-out solutions, RFID Solutions, NFC Solutions, road shows including financial market, expositions, seminars, fashion shows, concerts, lavish parties etc.,
  - (c) Its Authorised share capital is Rs.10,00,000/- (Rupees Ten Lakhs Only) divided into 1,00,000 number of equity shares of Rs. 10/- each.
  - (d) The Company has not filed Annual Returns for the financial years 2014-15 and 2015-16. Hence the Company was served STK-7 notice ROC (H)/248(5)/STK-7/2017 dated 21.07.2017, U/s. 248(5) of the companies Act, 2013 for non-filing of Annual Returns.
  - (e) The Company is Carrying out its business successfully from the date of its incorporation and is conducting the Annual General Meetings regularly in Compliance with the provisions of the Companies Act, 1956 as well as the provisions of Companies Act, 2013, whichever is in force

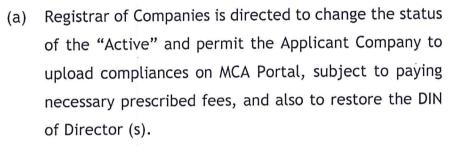


at the relevant period, and the Company has filed the Income Tax returns with the Income Tax Department regularly.

- (f) The Annual Accounts and the Annual Returns pertaining to only two financial years i.e. 2014-15 and 2015-16 are to be filed. The applicant shall be able to complete its filing of pending Annual Returns and Financial Statements, upon granting of the prayers stated in this application, and when the name is restored and change its status from 'Strike Off' to 'Active' in the Register of Companies maintained by the ROC and change.
- 3. Heard Dr. K. Lakshmi Narasimha learned counsel for the Applicant and Mr. R.C. Mishra, Registrar of Companies.
- 4. Dr. K. Lakshmi Narasimha, learned counsel for the Applicant Company submit that there is an urgency in this matter, that due to this impugned action of Respondent, the Company cannot file its annual returns and other statutory filings with the ROC. The Company is very much in business, and it does not come under Sec.248 (1) of the Companies Act, 2013, as submitted by ROC.
- 5. Registrar of Companies vide its report No. ROCH/LEGAL.SEC252/86661/Eventsnow/STACK/2017/1876 dated 30.10.2017 submit that the impugned action taken is in accordance with law. However, this Tribunal can pass appropriate interim orders pending report from Registrar of Companies, subject to payment of required fees within the stipulated period.
- 6. I have considered the pleadings of both the parties along with extant provisions of the Companies Act. It is true that the Applicant Company is not filing its annual returns, balance sheets from its incorporation. Therefore, in the interest of justice, and in order to ease of doing business, it is necessary to pass interim orders.



7. In view of the above facts and circumstances of the case, and in the interest of justice, while pending the main Company Appeal, I pass the following interim orders:



- (b) Directed Registrar of Companies to take appropriate action within a period of two weeks thereafter:
- (c) Post the CA on 16.02.2018.

RAJESWARA RAO VITTANALA MEMBER (JUDICIAL)

FOY Dy. Regr./Asst. Regr/Court Officer/
National Company Law Tribunal, Hyderabad Bench

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केस संख्या CASE NUMBER. (A.NO. 152/252/HDB/20/) निर्णय का तारीख

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